

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.LOK/INQ/14-A/262/2014/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **27/09/2021****RECOMMENDATION**

Sub:- Departmental inquiry against;
Sri T. Manjunath, Senior Inspector of Motor Vehicles,
Office of the Regional Transport Officer, K.R. Puram,
Bengaluru - Reg.

Ref:- 1) Govt. Order No.ಸಾಂಇ 58 ಸಾಇಸೇ 2014, Bengaluru dated
20/3/2014.

2) Nomination order No.LOK/INQ/14-A/262/2014,
Bengaluru dated 3/5/2014 of Upalokayukta-1, State
of Karnataka, Bengaluru

3) Inquiry Report dated 23/09/2021 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 20/3/2014 initiated the disciplinary proceedings against Sri T. Manjunath, Senior Inspector of Motor Vehicles, Office of the Regional Transport Officer, K.R. Puram, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/262/2014 Bengaluru dated 3/5/2014 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. UPLOK-1/DE/2016, dated 3/8/2016, the Additional Registrar of

Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri T. Manjunath, Senior Inspector of Motor Vehicles, Office of the Regional Transport Officer, K.R. Puram, Bengaluru was tried for the following charge:-

“That you, Sri Manjunath, DGO while working as Senior Inspector of Motor Vehicles in the office of the Regional Transport Officer at Krishnarajapuram in Bengaluru (Urban) District, Sri K.R.Manjunath S/o. Ramaswamy R/o. Kurngal Grama and Post in Vemagal Hobli of Kolar Taluk and District (hereinafter referred to as Complainant) approached you - DGO, as you - DGO were stopping complainant's lorries (Tippers) unnecessarily, and you - DGO asked the complainant to look after you, failing which threatened to book cases against said Tipper Lorries. On 12/06/2012, and thereafter when complainant approached you, you -DGO demanded Rs.24,000/- at the rate of Rs.2,000/- per lorry tipper and you - DGO reduced it to Rs.18,000/- when complainant requested to reduce it. Again on 14/06/2012, you - DGO reduced bribe amount to Rs.15,000/-. On 15/06/2012, you demanded and received bribe amount of Rs.15,000/- through one Sri Paramesh, alias Matigouda H.B. representative of Sri Shakthi Motor Driving School and thereby committed misconduct as enumerated under Rules 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove the above charge

4


against DGO Sri T. Manjunath, Senior Inspector of Motor Vehicles, Office of the Regional Transport Officer, K.R. Puram, Bengaluru.

5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri T. Manjunath, Senior Inspector of Motor Vehicles, Office of the Regional Transport Officer, K.R. Puram, Bengaluru from the aforesaid charge.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

